Uttar Pradesh Shasan Rajya kar Anubhag-2

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of Government Notification no.-1226/XI-2-21-9(47)/17- U.P. Act-1-2017-Order-(213)-2021 dated December 20, 2021.

NOTIFICATION

No.-1226 /XI-2-21-9(47)/17- U.P.Act-1-2017-Order- (213)-2021 Lucknow: Dated: December 20, 2021

In exercise of the powers conferred by section 128 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no 1 of 2017), the Governor, on the recommendations of the Council, hereby makes the following further amendments in Notification no.-KA.NI.-2-177/XI-9(47)/17 U.P. Act-1-2017-Order-(03)-2019 Dated 22.01.2019, namely:-

In the said notification, in the ninth and tenth provisos, for the figures, letters and words "31st day of August, 2021", wherever they occur, the figures, letters and words "30th day of November, 2021" shall be substituted.

2. This notification shall be deemed to have come into force with effect from 29^{th} day of August, 2021.

By Order,

(Sanjiv Mittal) Apar Mukhya Sachiv